

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 4/SM/2016

Subject: Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 by Pan India Network Infravest Limited.

Respondent : Pan India Network Infravest Limited.

Petition No. 75/MP/2016

Subject: Petition for downgrading the inter-State trading licence of Pan India Network Infravest Limited from Category I to Category- IV.

Petitioner : Pan India Network Infravest Limited.

Date of hearing : 26.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Neeraj Verma, Pan India
Shri Mohit Jain, Pan India

Record of Proceedings

The representative of the Pan India Network Infravest Limited submitted that present petition has been filed for down-gradation of the inter-State trading licence granted to the petitioner from Category-I to Category-IV.

2. The Commission observed that the vide order dated 17.3.2016 in Petition No. 4/SM/2016, the petitioner was directed to explain the reasons for not undertaking trading in electricity as per Regulation 7 (n) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009. However, no response has been filed the petitioner so far. The Commission further observed that since the issue on the revocation of licence needs to be decided first, the petition for down-gradation of inter-State trading licence would be taken up thereafter.

3. The representative of the petitioner requested for two weeks time to file reply to the show cause notice issued in Petition No. 4/SM/2016. Request was allowed by the Commission.
4. The Commission directed the petitioner to file its reply by 17.6.2016. The Commission directed that due date of filing the reply should be strictly complied with. No extension shall be granted on that account.
5. The petitions shall be listed for hearing on 30.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**